

State Vs. Arvind Kumar Sharma
FIR No. 330/2018
PS: I.P. Estate
U/s 420/468/471 IPC

20.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Ld. P.O has gone for Jail Duty at Tihar Jail

Present: Ld. APP for State.

Ld. Counsel for the Applicant

Present application has been filed for extension of interim bail/regular bail on behalf of the Applicant/Accused.

At this stage however, Ld. Counsel for the accused seeks liberty to withdraw the application under consideration, affirming that vide **order dated 04.08.2020, the Hon'ble High Court of Delhi in W.P. (C). 3080/2020 titled as Court on its Own Motion Vs. Govt. of N.C.T of Delhi & Anr.** has been pleased to further extend the interim bail, already granted to applicants vide previous such orders, for a further period of 45 days.

In view of the above and at request of the Ld. Counsel, application stands withdrawn.

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State Vs. Pradeep @Rohit Chauhan
FIR No.162/2019
PS: Rajinder Nagar
U/s 279/427 IPC

20.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Ld. P.O has gone for Jail Duty at Tihar Jail

Present: Ld. APP for State.

Sh. Shobhit Mittal, Ld. Counsel of the Applicant.

IO SI Rajvir Singh

The present application was filed on behalf of the applicant through email ID of this court. Copy of reply under the signature of IO/SI Rajvir Singh, is received through email. Scanned copy of same stands supplied to counsel for applicant, electronically.

The present application is for release of L.M.V. (Car) with number: UP 16AP0457 on Superdari, moved on behalf of Nazim Khan, s/o Mohsin Khan.

In status report filed by IO/SI Rajvir Singh, it has been stated that in connection with the present case FIR, the L.M.V. (Car) with number: UP 16AP0457 is lying in the custody of the police at PS Rajinder Nagar. IO has stated that applicant Nazim Khan is the rightful owner of car in question. IO has raised no objection if the aforesaid vehicle is released on superdari.

For the purposes of identity, the applicant has sent a scanned copy of his AADHAR Card and RC on the court email ID together with the application under consideration.

Record perused.

It is to be noted, that no document has been filed, either with the application or alongwith the reply filed by the IO, stating/confirming if the vehicle in question was insured as on the date of the offence in terms of the judgment of the Hon'ble Delhi HC in ***Rajesh Tyagi v. Jaibir Singh MANU/DE/3604/2009***

FAO 843. Of 2003. For release of a vehicle on superdari, documents with regards insurance need to be checked before disposal of the application of the present kind in a case u/s 279/427 IPC.

In view of the above, the IO is directed to file documents with regards the status of insurance of the vehicle in question, duly verified, at or before 10 A.M. on NDOH electronically.

All the parties concerned be present for further hearing of the application in the above-mentioned terms for 24.08.2020 at 12 P.M. Copy of this order be sent electronically to the IO concerned for compliance.

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State Vs. Unknown
FIR No.011109/2020
PS: Rajinder Nagar
Applicant : Hrithik Arora

20.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Ld. P.O has gone for Jail Duty at Tihar Jail

Present: Ld. APP for State.

Applicant / complainant in person.

IO ASI Vijay Kumar, No.716/C.

In terms of previous order dated 19.08.2020, fresh report has been filed by the IO clarifying the vehicle number, received through email. Scanned copy of same stands supplied to counsel for applicant, electronically. Report perused.

The application under consideration is for release of motor cycle, Bajaj Pulsar, NS 200 DL6SAW5970, on Superdari, moved on behalf of Hrithik Arora.

In status report filed by IO/ASI Vijay Kumar, it has been now stated and confirmed that in connection with the present case FIR the Bajaj Pulsar, DL6SAW5970 motor cycle, is lying in the custody of the police at PS Rajinder Nagar. IO has stated that applicant Hrithik Arora is the complainant in present case FIR and also the rightful owner of motor cycle in question.

For the purposes of identity, applicant has sent scanned copy of his Aadhar ID card and RC of the vehicle to email id of court along with the application. The same is verified.

On perusal of the report of the IO, it prima facie emerges that applicant Hrithik Arora is the owner of the motor cycle in question. If that be so, he prima facie appears to be entitled for the custody of motor cycle in question.

In these circumstances and as per directions of Hon'ble High Court of Delhi in matter of "**Manjit Singh Vs. State**" in Crl. M.C. No.4485/2013 dated 10.09.2014, the aforesaid the motor cycle in question be released to the applicant / owner subject to the following conditions:-

1. Bajaj Pulsar, DL6SAW5970 motor cycle in question be released to its owner only subject to furnishing of indemnity bond as per its value, to the satisfaction of the concerned SHO/ IO subject to verification of

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documents.

2. IO shall prepare detailed panchnama(s) mentioning the colour, vehicle number, ownership and other necessary details of the motor cycle in question.
3. IO shall take the colour photographs of the motor cycle from different angles and also of the number of the motor cycle in question.
4. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the bills/invoices of the motor cycle in question and release the same to the applicant.

Scanned copy of this order be sent to the counsel for applicant and IO/SHO concerned, electronically, and for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website

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